Y S

[Shri Salyasadhan Chakroborty]

apartheid. Now will the hon. Minister kindly explain this? In that case, how is it that a small power, the White minority, is ruling that country actually in the face of such massive unity against apartheid? What is the reason for that?

PROF. N. G. RANGA (Guntur): Just remember. What happened in India before Mahatma Gandhi?

SHRI P. V. NARASIMHA RAO: Sir, in the Security Council, whenever sanctions are sought to be applied, the proposal to impose sanction is vetoed. Now, in the General Assembly we have an overwhelming majority. But that majority is of no avail when it comes to practical steps being taken. This is a vicious circle in which this matter is moving. That is why I said that I can see certain symptoms, and certain signs of the citadel of apartheid at least shaking, if not coming down immediately. Therefore, let us at least on this point not indulge in polemics any longer. Let us try to persuade more and more of those countries who till yesterday were not in a mood to support, but today, seem to be in a better mood to support. Their ideas seem to be undergoing a change. Therefore, the approach now should be one of persuasion. We have seen this confrontation in the UN and elsewhere. This has not really given us any practical results at all although almost the whole of mankind is behind this move. Still, in practical terms, results have not come. Today we are able to see some signs of improvement. Therefore I would appeal to the House that the new situation which we are able to see to some extent should be enabled to fructify.

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

MR. CHAIRMAN: The Bill, as amended, is unanimously passed.

17.11 hrs.

MERCHANT SHIPPING (AMEND-MENT) BILL

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEEREN-DRA PATIL): I beg to move:

"that the Bill further to amend the Merchant Shipping Act, 1958, oe taken into consideration."

Sir with your permission I would like to say a few words while moving the Merchant Shipping (Amendment) Bill, 1981 for consideration and passing of the same. The Merchant Shipping Act as it is, does not provide for a cooperative society to own merchant ship. Section 21 of the said Act deems only those ships as Indian ships which are owned by a citizen of India or a company which satisfies certain conditions as stipulated in the section.

Recently, a question arose as to whether a cooperative society could acquire ship within the meaning of Section 21 of the Merchant Shipping Act, 1958. A Tribal Central Cooperative Society in Car Nicobar called M/s. Ellon Hinengo Limited desired to acquire a ship for marketing its agricultural products and supply consumer goods to the inhabitants of Car Nicobar group of Islands. The business used to be carried on previously by the Nicobar Commercial Company, a registered firm owned by M/s. Raj Lines, who owned a ship called m.v. "Safeena". Subsequently, the business was transferred by M/s, Raj Lines to the Tribal Cooperative Society who wanted to acquire a vessel to carry on the activities.

When the question of grant of permission to the Cooperative Society for acquiring the ship was considered it was found that the Society did not fulfil, the requirements of Section 21 of the Merchant Shipping Act as it was neither a citizen nor a company. This Ministry has been advised that only an amendment to Section 21 of the Merchant Shipping Act would make it possible or a cooperative society to acquire a ship.

Grant of permission to the cooperative societies to acquire ships will be in the public interest. The Nicobar District is primarily inhabited by the Nicobari and Shompen people. The acquisition of a cargo vessel will provide this tribal apex cooperative society with their own shipping infrastructure for trading with the mainland and will help establish supply and marketing distribution system in the Nicobar District without depending on any other commercial shipping lines.

This amendment apart from helping afore-mentioned society will enable similar cooperative societies to acquire ships and serve public interests. Taking these into consideration the present Bill is introduced in this Session of the Parliament.

It may not be out of place to mention here that this Bill was introduced on 27th March, 1979 in the Lok Sabha, but due to Parliament's dissolution, it lapsed.

In the circumstances, I now move the Motion:

- (i) that the Bill further to amend section 21 of the Merchant Shipping Act be taken into consideration; and
  - (ii) that the Bill be also passed.

श्री मोहम्मद इस्माइल (बैरकपुर):
समापित महोदय, मरचेंट मिपिंग एक्ट में जो
एमेंडमेंट लाया गया है, इस के बारे में मंत्री
महोदय ने सभी कुछ जिक किया है। उन का
कहना यह है कि संदमान में जो कोझापरेटिय
सोसायटी थी, उस को मिप को खरीदने में,
एक्वायर करने में कुछ डिफीक्टी झाई।
उन तमाम चीजों को समझ कर वे इस
संशोधन विधेयक को यहां पर लाए हैं।
मैं यह समझता हूं कि यह मरचेंट मिपिंग
विल जो गवनेंमेंट लायी है, यह सिर्फ झण्डमान
निकोबार के लिए ही नहीं है बल्कि पूरे देश के
निए है।

ग्रद जो कोग्रापरेटिव सोसायटीज हॉनी; वे स्टेट गर्रनेमेंट के एक्ट के मुताबिक रजिस्टर होंगी, क्या वे इस मरचेंट मिपिंग एक्ट के मुताबिक शिप को कंट्रोल करेंगी क्योंकि मरचेंट शिविंग का स्कोप नेशनल ही नहीं बल्सि इन्टरनेशनल है ? यह एक्ट जो बनाया जा रहा है उस के मुताबिक क्या कोग्रापरेटिव सोसायटीज शिष्स को ही कंट्रोल करेंगी, या उस में जो बादमी काम करते हैं, सी मेन है, छन की सर्विस कंडीबंस, तनक्त्राहों भीर दूसरी फीसलिटीज को भी देखेंगी वो कि छन्हें इन्टरनेशनल कर्नेशन के मुताबिक मिलनी चाहिए ? इस बिल में, या इस एक्ट में सी मेन के बारे में कुछ नहीं नहा गया है. नया सोसायटीज को जिए डनके प्रण्डर जाएगा. उसके एम्प्लाईन के लिए इस बात की गारन्टी देंगी ? इस का अवाब मंत्री महोदय दें ।

ब से तो वह जरूरी है। इस अमें हमेंट के द्वारा अण्डमान में ही नहीं और दूसरी जगह जो सोसायटीज हैं, वे लोन भी ऐसी सोसायटी बना कर शिप ले सकते। क्योंकि को आपरेटिंव सोसायटी वहीं लोग बना सकतें जो कि हिन्दुस्तान के रहने वाले हैं, हिन्दुस्तान के सिटीजंस हैं। इस बात की आजादी सभी को गों को होगी, अण्डमान के लोगों को ही नहीं होगी। यह आजादी सबको दी जा रही है इसमें कोई दो राय नहीं हैं। इसलिए हम इस का समर्थन करते हैं। यह होना चाहिए। इसका हकोप पूरे हिन्दुस्तान में होना चाहिए।

इत के साथ साथ मरचेंट शिपिंग में जो एम्प्लाईन होंगे, सी मेन होंगे, उनके बेजिज, उन के काम की नारन्टी का क्या होगा, यह इस में नहीं दिया गया है। जगर कोई सोसायटी स्टेट गवर्नमेंट में रजिस्टर है तो उस स्टेट का जो ट्रेडीजन है, क्या वही ट्रेडीजन उस के मरचेंट जिए पर भी लागू होगा ? मरचेंट शिपिंग एक्ट के मुताबिक जो प्रधिकार, वेजिज सी मेन को मिलने चाहिए क्या वह उन को मिलेंगे। इस सब का स्कोप इस में नहीं है। यह एक धनोमलस पोजीजन

## श्री मोहम्मद इस्माइल]

है। क्योंकि मर्रचेंट शिपिंग एक्ट, के मुताबिक कम्यनी इन्टरनेशनल कनवेंशन पर डिपेंड करती है, क्या वह अब भी उसी पर डिपेंड करेंगी ? इस की क्या गारन्टी होगी। इसको आप कसे करेंगे ? इसलिए मैं यह कह रहा हूं।

मैं शिपिंग बोर्ड का दो साल तक मेम्बर रहा हूं। मैं ने वहां देखा है कि मचेंट शिपिंग एकट जिस के मातहत तमाम सी मेन की सर्विस कंडीशंस वर्गरहः रेगुलेट होती हैं, उस का सवाल वहां उठता ही नहीं। मैं जब से वहां गया तो मैं ने वहां देखा कि सभी कम्पनियां इन कंडीशंस को वायोलेट करती हैं, उन का ख्याल ही नहीं करतीं । मरचेंट शिपिंग एक्ट के मुताबिक जो फैसिलिटीज सी मेन को मिलनी चाहियें, वे उन्हें नहीं दी जातीं। सभी उन का वायोलेशन करती हैं। जहां पर 10 नौसरों की जरूरत है, वहां पर वे सात-बाठ बादमी ले कर ही वायोलेशन करते हैं। इन्टरनेशनल रिकमण्डेशंस, बाई० एल बो की रिक्मण्डेशंस कोई एम्पलायर नहीं मानता, शिक्ष्पण कारपोरेशन भी नहीं मानता, सरकार भी नहीं मानती । सरकार जो मरचेंट मिपिंग एक्ट के मुताबिक उन को वेजिज देने के लिए बाड्य है, वह भी उन फेसिलिटीज को ग्रानर नहीं करती हैं, कम्पनीज के एम्प्लायर की बात तो छोड़िए। तो ये सोसायटीज बनने के बाद क्या होगा ? नया यह हालत और भी खराव नहीं होंगी। इस का जवाब मंत्रो महोवय को देना पड़ेगा। 17.18 hrs.

[Shri Chintamani Panigrahi in the Chair]

सी मेन का कोई केटेगराइज्रेशन नहीं है। उनकी नौकरी की कोई गारन्टी नहीं है। वह माठ महीने मगर खाली बैठा रहेगा तो उसकी मलाउंस देने की कोई गारन्टी नहीं है। जब वे दुबारा मिप्स पर जाते हैं तो उनकी सर्विस काउंस नहीं होती है। 6 महीने शिप में रहे उसके बाद माये मौर 6 महीने खाली बैठे रहे, उसने लिए कोई रिस्पांबिल नहीं है। े न कंपनी ध्यान देती है, न सरकार ध्यान देती है, भूखे मर रहे हैं, यह हालत है। ये तमाम चीजें देखने की आवश्यकता है।

भाप देखें कि डबल मेडिकल चैक-भप होता है। कंपनी ने भपना भलग रिजस्टर बना रखा है भौर डी० जी० क्षिपिंग कोई इंटरिफियर नहीं करते हैं। वर्क्स को एक्सप्लाइट करने के लिए कंपनियों द्वारा गैर-कानूनी रिजस्टर बनाए गए हैं। इस बारे में न तो डी० जी० भिपिंग इंटरबीन करते हैं भौर न ही मिनिस्ट्री कुछ करती है।

इस तरहं से ये सब जीजें जल रही हैं। रिकूटमेंट में क्या होता है। वो धादमियों को लेना होता है धौर 100 धादमी बुला लिए जाते हैं धौर फिर उनको जानवरों की तरह दौड़ाया जाता है धौर बाद में कह दिया जाता है कि आप सब लोग जाइए। उनमें से एक-दो लोगों को छांट लिया जाता है। इस तरह का रिकूटमेंट होता है।

डायरेक्टसे हैं, लेकिन कोई सिस्टम नहीं है। सी-मैन को कोई डिवीडेंड एलाउंसेस नहीं विए जाता। 6-6 महीने बैठे रहते हैं, लेकिन किसी किस्म का एलाउंस नहीं विया जाता। उनका काम दफ्तर में प्राक्तर हाजरी देना होता है-किसी की तकदीर होती है तो उसको रख लिया जाता है। इसके लिए जो काल किए जाते हैं। वह भी सीरियली नहीं किए जाते हैं।

एकट में सब चीजें हैं, लेकिन प्रैक्टिस में नहीं है। यूनियन बार-बार मेमोरेंडम देती है, स्ट्रगल कर रहे हैं, हल्ला मचा रहे हैं, लेकिन सभी तक कुछ नहीं हुसा है।

ये तमाम बातें नेशनल शिपिंग बोर्ड में डिस्कस की आ चूकी हैं। शिपिंग बोर्ड ने एक अमेंडमेंट कमेटी भी बनाई थी। कमेटी ने 4 बरस के बाद जो सिफारिशें की, उन सिफारिशों को नेशनल शिपिंग

बोर्ड ने स्वीकार किया था, लेकिन मबँट शिपिंग एक्ट में घमेंडमेंट करते समय उन सिफारिशों के ऊपर कोई इयान नहीं दिया गया । फाइल झापके यहां पड़ी हुई है । सी-मेन की तरफ कोई व्यान नहीं दिया गया है, उसके बारे में कुछ बिचार नहीं किया जाता है । उसको कहा जाता है कि हाई-कोर्ट में जाघो, सिविल कोर्ट में जाबो, वहां पर फैसला होगा, बौर कोई नहीं है। उनको सिविल राइट्स भी नहीं हैं तो कंपनी से डिस्प्यूट होता है तो वह कहां जाएगा, हाई-कोर्ट में जाएगा, किसी सिविल कोर्ट में जाएगा ?

ये सब सुझाव हैं जो नेशनल शिपिंग बोर्ड ने दिए हैं, उनके बारे में विचार करना चाहिए और मुझे बाशा है कि मंती महोदय भ्रपने जवाब में बताएंगे । मे ज्यादा भहीं बोलना चाहता हूं । सोसायटी के बारे में बाप बताएंगे बौर मरचेंट शिपिंग एक्ट के मुताबिक वरवक्सं को और सी-मन को कैसे गाइड किया जाएगा भीर भागे काम कैसे चलेगा, इन सब बातों पर प्रकाश डालेंगे।

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Mr. Chairman, first of all, I like to congratulate the hon. Minister who has pilot\_ ed this Bill. This Bill has got a background or history, the history of the backward and remote isolated territories. In 1977 the tribals of Car Nicobar, where there was a monopoly of traders, decided to take over the entire trade of that island in their own hands. But as you kow, the islands are having certain communication handicaps due to some bottlenecks and without acquiring a ship of their own it is not possible to sell out their products and to send their products outside the island and get their needed essential commodities. The Ellan Hinengo Society-it means Central Cooperative Society-represented to the Government of India time and again that the Car Nicobar tribals wanted to buy

a sea-worthy vessel. But the Ministry of Shipping and D. G. Shipping opined that a cooperative society under the present Merchant Shipping Act cannot acquire a vessel, Forget about running a ship; they could not even acquire a ship. From that time onwards, the islanders started representing. This was also one of the demands when I was fasting in the Andaman Nicobar Islands in 1979. Thereafter, the Government of India decided to do it and in 1979 Mr. Chand Ram brought a Bill to amend the Merchant Shipping Act. But the House was soon dissolved and it could not be passed. The Minister, after the new Government took over, was trying to get this Bill passed. During last session also, it could not be done. I was looking at the Minister every day, but due to some reason or other, the Bill could not come up. I am happy that at last the Bill has come up for consideration of the House.

The Bill has a very limited purpose to amend Section 21 of the Merchant Shipping Act. Thereafter, there are some consequential amendments to sections 25, 26, 29, 45, 406, 407, 415; 431 and 441. The hon, member from the other side rightly said that this Bill should be applicable to the whole country and not to Andamans alone. Naturally he will realise that any Act passed by Parliament is not confined to any particular territory, but it is for the whole of India. Because the tribals of Car Nicobar the poorest people of the country, took the initiative to procure a vessel, that is why perhaps the Minister has kindly mentioned their name.

The Merchant Shipping Act is a comprehensive Act to regulate the procurement and running of merchant shipping vessels. I fully agree that after the increase in our shipping tonnage, the number of ships went up. There are passenger ships, cargo vessels, bulk carriers, oil tankers and so on. Naturally when our shipping has improved considerably, it is necessary to see that the entire Act is comprehensively amended.

[Shri Manoranjan Bhakta]

The hon. Member opposite referred to seaman and asked what will happen if a cooperative society purchased a vessel.

MR. CHAIRMAN: I think you would like to continue tomorrow.

SHRI MANORANJAN BHAKTA: Yes.

MR CHAIRMAN: You may contique tomorrow. The House will now take up the half-an-hour discussion.

17.30 hrs.

## HALF-AN-HOUR DISCUSSION

LOOTING OF COMBINATION CARRIER VALLABHBHAI PATEL'

MR. CHAIRMAN: The House will now take up the Half-an-Hour cussion.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Mr. Chairman, this Halfan-Hour Discussion arises from the reply given to Starred Question No. 69 on 20th August 1981. The question reads

- "(a) is it a fact that a combination carrier "Vallabhbhai Patel" going to Japan from Visakhapatnam, was looted by pirates when it was passing through the Philip channel, off Singapore;
- (b) if so, the details thereof:
- (c) action taken by Government in the matter?"

The reply was given by way of a statement, which was laid on the Table of the House. As the question was not reached, no supplementaries could be asked at that particular time.

This statement, inter alia, mentions many things which I find something like a cock and bull story. The statement says:

"....a robbery took place on the vessel while she was transisting

about 9-10 miles away from Singapore Port through Philip Channel, Singapore Straits on 16-6-81 at 21.30 hrs Singapore time. The facts of the case are that three armed robbers boarded the vessel using lines with hooks while she was steaming at full speed. They came unnoticed straight on the Captain's Deck and entered the Captain's cabin. They demanded the keys of the safe and, on not finding the same, they took off the jewellery from the Master's wife and ransacked the cabin cupboard for money and valuables. They were armed with long knives and samurals. They took all the personal currency of the Master."

Leaving the details ,the further statement is still more interesting:

"The loss in Indian rupees currency on account of the entire property taken away by robbers is estimated at about Rs. 12,000/-. Immediately on their leaving his cabin, the Chief Officer informed the Master on the Bridge. After taking necessary precautions, a thorough search was made but no one was found."

This is what surprises me more. We, hon, Members of Parliament, are asked to believe that when the ship was steaming at full speed off the Singapore port at 21.30 hours, these robbers came-we do not know whether they came by boats or they came swimming—they boarded the ship, not only that, they were not obstructed, they had full access to the Captain's cabin, they went they ransacked the cabin cupboard, looted the place, took some ornament and some gold and some currency, and they vanished.

When I read this particular statement, I thought I was reading stories from the Arabian Nights. Ultimately, when I read the story about this vanishing, I thought that this is the